

SECTION-XV

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION (C) NO. 459 OF 2015

AND

CONTEMPT PETITION (C) NO. 21 OF 2016

IN

CIVIL APPEAL (C) NO. 6950 OF 2009

AND

CONTEMPT PETITION (C) NO. 502 OF 2015

WITH

INTERLOCUTORY APPLICATION NOS. 2, 3 & 4 OF 2015

(Applications for permission to file additional documents and deletion of the name of Alleged Contemnor No. 2)

IN

CIVIL APPEAL (C) NO. 6952 OF 2009

AND

CONTEMPT PETITION (C) NO. 634 OF 2015

WITH

INTERLOCUTORY APPLICATION NO. 2 OF 2016

(Application for Recalling the Court's Order dated 28.01.2016)

IN

CIVIL APPEAL (C) NO. 6956 OF 2009

AND

CONTEMPT PETITION (C) NO. 637 OF 2015

IN

CIVIL APPEAL (C) NO. 6953 OF 2009

WITH

INTERLOCUTORY APPLICATION NO. 1 OF 2015

(Common Application to file additional documents in Contempt Petition(C) Nos. 459, 502, 637 and 634 of 2015)

TAMIL NADU TERMINATED FULL TIME TEMPORARY  
LIC EMPLOYEES ASSOCIATION ETC. ETC.

...PETITIONERS

VERSUS

S.K. ROY, THE CHAIRMAN, LIFE INSURANCE  
CORPORATION OF INDIA & ANR.

...ALLEGED CONTEMNORS

WITH

REVIEW PETITION NO. 3846/2015 IN CIVIL APPEAL NO. 6950/2009

AND

REVIEW PETITION NO. 2989/2015 IN CIVIL APPEAL NO. 6951/2009

AND

REVIEW PETITION NO. 2993/2015 IN CIVIL APPEAL NO. 6952/2009

AND

REVIEW PETITION NO. 2994/2015 IN CIVIL APPEAL NO. 6953/2009

AND

REVIEW PETITION NO. 2990/2015 IN CIVIL APPEAL NO. 6954/2009

AND

REVIEW PETITION NO. 2991/2015 IN CIVIL APPEAL NO. 6956/2009

WITH

**INTERLOCUTORY APPLICATION NO. 1 OF 2015**

(Application for Oral Hearing in all the matters)

**WITH**

**INTERLOCUTORY APPLICATION NO. 2 OF 2015**

(Application for condonation of delay in filing  
Review Petition in all the matters)

LIFE INSURANCE CORPORATION OF INDIA &  
ORS. ETC. ETC.

...PETITIONERS

VERSUS

TAMIL NADU TERMINATED FULL TIME TEMPORARY  
LIC EMPLOYEES ASSOCIATION & ANR. ETC. ETC.

...RESPONDENTS

**OFFICE REPORT**

The Contempt Petitions in the appeals above-mentioned alongwith Review Petitions were listed before the Hon'ble Court on 23.02.2016, when the Court was pleased to pass the following Order:

"After hearing learned counsel for the parties to explore the settlement between the parties it is directed to the counsel for the respondent Corporation to furnish the particulars regarding number of employees who have been working with the Corporation in all the Divisions, with all necessary other service particulars. In this regard it has sent e-mail to their Divisional Managers collect informations from them and furnish to this Court in a sealed cover. So also the workmen counsel also directed to furnish the list of workmen who were working in the different Divisions of Corporation in respect of whom are representing with all particulars in a sealed cover.

List these matters on 16.03.2016 at 3.30 p.m."

It is submitted that Mr. R.P. Goyal, Advocate for the Petitioner has on 29.03.2016 filed a list of Workmen in a sealed cover envelope in Contempt Petition No. 634/2015 in Civil Appeal No. 6956/2009. (Copy of the same can be presented in the open Court at the time of hearing of the matter).

It is further submitted that Mr. Naresh Kumar, Advocate for the Petitioner has on 30.03.2016 given a sealed cover envelope containing certain details in Contempt Petition (C) No. 502/2015 in Civil Appeal No. 6952/2009. (Copy of the same can be presented in the open Court at the time of hearing of the matter).

It is further submitted that Mr. B.K. Pal, Advocate has on 30.03.2016 & 05.04.2016 filed ten sealed covers envelope on behalf of States of Assam, Bihar, Delhi, Gujarat-Ahmedabad, Karnataka (Udupi), M.P. (Gwalior), Mumbai, U.P. (Agra) and West Bengal (Kolkata) containing affidavits of employees in Contempt Petition No. 637/2015 in Civil Appeal No. 6953/2009. (Copies of the same can be presented in the open Court at the time of hearing of the matter).

It is further submitted that Mr. Bankey Bihari Sharma, Advocate has on 31.03.2016 filed a list of Workmen in a sealed cover envelope in Contempt Petition No. 634/2015 in Civil Appeal No. 6956/2009. (Copy of the same can be presented in the open Court at the time of hearing of the matter).

It is further submitted that Mr. Rajesh Nimbalkar, General Secretary of All India Life Insurance Employees Federation (INTUC) has sent a letter dated 11.03.2016 by Post received in this Registry on 29.03.2016 in Contempt Petition 634/2015 in Civil Appeal No. 6956/2009. (Copy of the same has already been included in Contempt Petition paper books).

It is further submitted that an application has been received by post in Contempt Petition No. 459/2015 in Civil Appeal No. 6950/2009 from some Mr. Pravin Kumar Ramlal Macwan alongwith other temporary Workmen of LIC requesting therein to absorb them in the LIC of India. (Copy of the same is being circulated for the kind perusal of the Hon'ble Court).

It is further submitted that an application has been received by Speed Post in Contempt Petition Nos. 459/2015 and 21/2016 in Civil Appeal No. 6950/2009 from some Mr. Jugal Kishore Bohra, a Former Employees of LIC alongwith other employees of LIC requesting therein to consider them to reinstate with all service benefits including the back wages. (Copy of the same is being circulated for the kind perusal of the Hon'ble Court).

It is lastly submitted that the Contempt Petitions in the appeals above-mentioned alongwith Review Petitions were listed before the Hon'ble Court on 31.03.2016, when the Hon'ble Court was

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pleased to pass the following Order:

"At the request of the learned Attorney General for India, list the matters on 5.04.2016 at 3.30 p.m."

The Contempt Petitions alongwith Review Petitions in the appeals above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 4<sup>th</sup> day of April, 2016.

ASSISTANT REGISTRAR

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